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By e-mail

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-24/1989/962/A

From :- Smti. K. Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti Soneka Bora,  
District & Sessions Judge,  
Udalguri.

Dated Guwahati the 7<sup>th</sup> February, 2018

Sub: **Earned Leave.**

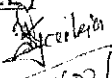
Ref:- Your letter Nos. DJ(U) 423 dtd. 03.02.2018.

Madam,  
With reference to the above, I am directed to inform you that you have been granted Earned Leave for a period of 37 (thirty seven) days w.e.f. 15.02.2018 till 23.03.2018, (Prefixing 14.02.2018, Suffixing 24.03.2018 and 25.03.2018 being holidays), as prayed for, subject to leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been allowed to hand over charge of your Court and Office to Smti. Nirmali Talukdar, Addl. District & Sessions Judge, Udalguri from the evening of 13.02.2018 to the morning of 26.03.2018.

Yours faithfully,

  
**JOINT REGISTRAR (VIGILANCE)**

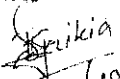
Memo NO.HC.VII-24/1989/963/A, dated.

  
06/02/18

Copy to:-

The Principal Accountant General (A&E), Assam, Guwahati, for information. A copy of duly filled in leave application in prescribed format of the concerned officer is enclosed herewith for necessary action from your end.

  
**JOINT REGISTRAR (VIGILANCE)**

  
06/02/18